

In the Central Administrative Tribunal

Principal Bench: New Delhi

2

OA No.61/93

Date of decision:13.01.1993.

Shri M.K. Sivakumar

...Petitioner

Versus

Union of India through the
Chairman, Telecom Commission,
Sanchar Bhawan, New Delhi & Another

...Respondents

Coram:-

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner

In person

Judgement(Oral)

Heard the petitioner in person. The case of the petitioner is that there is a Grade 'D' Stenographer's post of the C.S.S.S. in the pay scale of Rs.1200-2040 created in the office of the Chief Engineer vide order at Annexure A-1 annexed to the O.A. A perusal of the O.A. shows that the post of Stenographer Grade 'D' sanctioned is to be filled up by an officer of CSCS Group 'C' in the pay scale of Rs. 12040. According to the sanction order, therefore, there is no post which is to be operated by a Grade 'D' Stenographer. The petitioner further states that he represented on 5.10.92 for being accommodated in Madras

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against the said sanctioned post of Grade 'D' Stenographer of C.S.S.S. to the respondents (Annexure-2). The said representation, however, has been rejected vide order dated 14.10.92 wherein the respondents have stated that the request of the petitioner "for transfer to Madras against a post or Grade 'D' Stenographer in the office of C.E.(Elect.), Madras, could not be considered as a Court case is pending in CAT, Madras."

2. From the above facts it is clear that first the post of Stenographer is not available, as the same is to be operated by an officer of C.S.C.S. Group 'C'; secondly even if this post is to be filled up by Stenographer Grade 'D' the same cannot be filled up by transferring the petitioner, as there is a case pending in the C.A.T., Madras Bench.

3. In the circumstances, there is nothing which can be done at this stage to help the petitioner. This, however, will not preclude the petitioner from representing again to the respondents, in case the Court case at Madras has been decided, to consider his case sympathetically. The O.A. is disposed of, as above. No costs.

I.K. Rasgotra
(I.K. Rasgotra)

Member (A)

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